

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**



**Hearing by Video Conferencing**

**O.A. No.060/01060/2019 &  
MA No. 060/00732/2020**

Chandigarh, this the 21<sup>st</sup> of August, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Sonu Kaushik, now Sonia Vats, aged 42 years, W/o Sh. S.N. Vats, working as Statistical Assistant, Group 'B, O/o Director, Health and Family Welfare, Government Multi Speciality Hospital, Sector 16, Chandigarh R/o House No. 3124, Sector 24-D, Chandigarh – 160023.

**....Applicant**

(BY: Mr. R.K. Sharma, Advocate)

**Versus**

1. Union of India through Secretary to Government of India, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 110001.
2. Union Territory, Chandigarh through its Administrator, Sector 9, Chandigarh – 160009.
3. Secretary, Health, Union Territory, U.T. Secretariat Sector 9, Chandigarh – 160009.
4. Secretary, Personnel, Union Territory, U.T. Secretariat, Sector 9, Chandigarh-160009.
5. Director, Health and Family Welfare cum P.M.O., Union Territory, Government Multi Speciality Hospital Sector 16, Chandigarh – 160015.

**... .Respondents**

(BY: Mr. Aseem Rai, Advocate)

**O R D E R(Oral)**



**SANJEEV KAUSHIK, MEMBER (J):**

1. Learned counsel for the respondents submits that during the pendency of the O.A., the case of the applicant for promotion has been considered and rejected vide order dated 04.02.2020. A copy thereof has been communicated to the applicant. He prays that in view thereof, the O.A. has been rendered infructuous and may be disposed of as such.
2. Learned counsel for the applicant, at this stage, seeks permission to withdraw the O.A., with liberty to challenge the order aforementioned by filing a fresh O.A.
3. The O.A. is dismissed as withdrawn, with the aforementioned liberty. M.A. No. 060/00732/2020 also stands disposed of accordingly. No costs.

**(AJANTA DAYALAN)  
MEMBER (A)**

Place: Chandigarh  
Dated: 21.08.2020

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**(SANJEEV KAUSHIK)  
Member (J)**